

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 148 of 2011**

**27.08.2013**

List this matter on 3.09.13 as prayed by Mr. AH Hazarika, the learned counsel for the petitioner.

Mr. ND Chullai, the learned senior state counsel is present.

List it accordingly.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 214 of 2011**

**27.08.2013**

List this matter on 17.09.13 as prayed by Mr. S Dey, the learned counsel for the District Council who submits that for proper adjudication in this instant case, Lower Court case record is necessary.

Call for records.

Mr. R Kar, the learned counsel for the petitioner as well as Mr. AH Hazarika, the learned counsel for the respondent are present.

List this matter accordingly.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Petn. (SH) No. 64 of 2012**

**27.08.2013**

List this matter on 04.09.13 as prayed for by Mr. R Debnath, the learned counsel for the respondent.

Mr. HS Thangkhiew, the learned senior counsel is present.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn. (SH) No. 65 of 2012**

**27.08.2013**

List this matter on 04.09.13 as prayed for by Mr. R Debnath, the learned counsel for the respondent.

Mr. HS Thangkhiew, the learned senior counsel is present.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal (SH) No. 1 of 2013**

**27.08.2013**

List this matter on 10.09.13 as the counsel for the appellant Mr. NM Mansury is not present as informed by Ms. Usha, the learned counsel.

List this matter accordingly.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 36 of 2013**

**27.08.2013**

Mr. ND Chullai, the learned senior state counsel is present.

Seen the order passed by the Hon'ble (Acting) Chief Justice.

Let a copy of the Inquiry Report be furnished to the learned senior state counsel as well as to Mr. R Kar, the learned counsel for his comments.

List this matter on 10.09.13.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB (SH) No. 111 of 2013**

**27.08.2013**

Heard Mr. R Dhar, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

Addl. PP Mrs. NG Shylla is present.

In the meantime, in the event of arrest the petitioner/accused to be released on bail with a sum of Rs. 40,000/- with one surety of the like amount on the following condition.

- i) The petitioner/accused shall not tamper or interfere with the investigation.

List this matter on 3.09.13 for CD and Hearing.

JUDGE

V. Lyndem